Central Administrative Tribunal Principal Bench

R.A. No. 260 of 2000 M.A. No. 1980 of 2000 M.A. No. 1981 of 2000 in O.A. No. 957 of 1994



New Delhi, dated this the 27th August, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Gurjeet Singh

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Applicant

Versus

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Govt. of NCT, Delhi.

Respondent

In the R.A between

Addl. Dy. Commissioner of Police, North East District, Shahdara, Delhi-110032.

.. Review Applicant

(By Advocate: Shri George Paracken)

Versus

Const. Surject Singh No. 1011/NE, S/o Sardar Ujagar Singh, R/o A-98, P.S. Saraswati Vihar, Delhi. .. Rev

.. Review Respondent

(By Advocate: Shri Rajiv Kumar)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides on R.A. no. 260/2000 pressed by GNCT, Delhi seeking review of the Tribunal's order dated 25.1.95.

2. At the outset the R.A. is grossly time barred and secondly there is no error apparent on the face of the record to bring it within the scope and

ambit of Section 22(3)(f) read with Order 47 Rule 1 C.P.C. under which alone any order/decision of the Tribunal can be reviewed.

3. In this connectionShri Paracken states that the aforesaid order dated 25.1.95 was passed under certain conditions and those conditions have since been changed. That by itself is not sufficient to warrant review of the impugned order dated 25.1.1995.

4. R.A. is rejected.

A.Vedavalli)
Member (J)

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(S.R. Adige)
Vice Chairman (A)

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